

# MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

**Interactive Session on –**  
**Key issues relating to cases of dishonour of cheque under the Negotiable Instruments Act, 1881**  
*(through online and other modes of telecommunication)*

**DATE: 9<sup>th</sup> November, 2024**

## SCHEDULE

SESSIONS	TIME	TOPICS
<b>I</b>	<b>10:30 am to 10:40 am</b>	Inaugural session & overview of the programme By: <b>Director, MPSJA</b>
<b>II</b>	<b>10:40 am to 12:15 pm</b>	(a) Negotiable Instruments Act, 1881 <ul style="list-style-type: none"><li>• Meaning of Negotiable Instrument</li><li>• Types &amp; features of Negotiable Instruments</li><li>• Difference between various Negotiable Instruments</li></ul> (b) Important ingredients of the offences u/s 138 (c) Procedure from process to accused statement By: <b>Shri Abhishek Gour,</b> <b>V District &amp; Additional Sessions Judge, Dewas</b>
<b>TEA BREAK (12:15 pm to 12:30 pm)</b>		
<b>III</b>	<b>12:30 pm to 2:00 pm</b>	Discussion on – (a) Offences by companies & vicarious liability of officers (b) Technique & tools for timely disposal of cases under the Negotiable Instruments Act, 1881 (c) Presumption u/s 118 & 139 of the Negotiable Instruments Act, 1881 By: <b>Shri Manish Sharma,</b> <b>Faculty Member, (Jr. 1), MPSJA</b>
<b>LUNCH BREAK 2:00 pm to 2:45 pm)</b>		
<b>IV</b>	<b>2:45 pm to 4.15 pm</b>	Discussion on – <ul style="list-style-type: none"><li>• Issues relating to sentencing &amp; determination of just compensation</li><li>• Compounding, settlement &amp; plea bargaining under Negotiable Instruments Act, 1881</li><li>• Guidelines issued by Hon'ble the Apex Court and the High Court of Madhya Pradesh</li></ul> By: <b>Shri Amit Singh Sisodia,</b> <b>OSD, MPSJA</b>
<b>V</b>	<b>4.15 pm onwards</b>	Open interaction <i>Followed by valedictory session</i> By: <b>Officers of the Academy</b>

Note: The schedule is subject to change as per exigencies.

**DIRECTOR**